CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

ALLAHABAD

Dated: Allahabad this 15th Day of May,   1996

CORAM: Hon'ble Dr. R.K.Saxena, Member (J)
Hon'ble Mr D.S.Baweja, Member (A)

ORIGINAL APPLICATION NO. 116 OF 1996

J.N.Sharma   -   Applicant

(By Advocate Sri R.K.Tiwari)

Versus

1. Union of India through the Secretary,
   Ministry of Works and Housing, New Delhi

2. The Superintendening Engineer, Coordination
   Civil Circle, C.P.W.D. Bhawan, New Delhi

3. The Superintending Engineer, Allahabad
   Central Circle, C.P.W.D., Allahabad - Respondents

(By Advocate Sri N.B.Singh)

ORDER

(By Hon'ble Dr. R.K.Saxena, Member (J)

This O.A. has been filed by J.N.Sharma
challenging the order of transfer dated 18.1.96 whereby
he was transferred from Allahabad to Bikaner.   The
contention of the applicant is that he wanted to get
himself reverted from the post of Draftsman Grade I
to Grade II but neither the said request was considered
nor ^(was) any sympathy shown. On the other hand he was
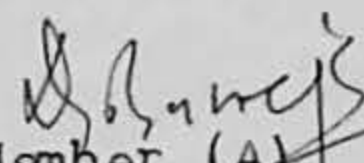transferred while he wanted to continue at Allahabad.

2.   The Respondents filed counter reply in which it
was alleged that the applicant was transferred in public
interest and in order to avoid the transfer, the applicant
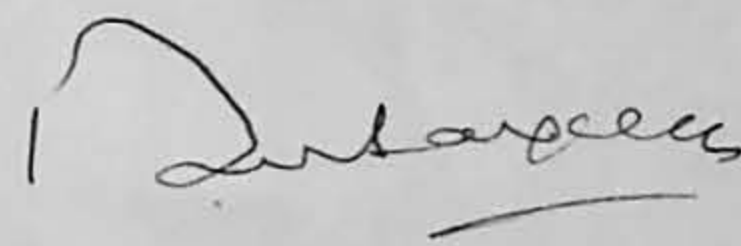had sought reversion from Grade I Draftsman to Draftsman

Grade II.   It was contended that the O.A. was not maintainable.

3.   The Rejoinder reiterating the facts were mentioned in the O.A. were made.

4.   The O.A. is pending before the Single Member Bench but the said Bench being not available today and the Stay Order being operative, the matter has been put up before us.. Sri R.K.Tiwari, Counsel for applicant and Sri S.K.Anwar, Proxy..Counsel to Sri N.B.Singh's Counsel for Respondents are present. Sri Tiwari, Counsel for applicant moves an application to withdraw the case. That application is brought on record.

5.   In view of the application for withdrawal being made, the O.A. is dismissed as withdrawan. The Stay Order which was granted on 12.2.96 is vacated.

Member (A)   Member (J)

EJ